

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

69

O.A.No. 990/94.

Date of decision: 22--8--1997.

Between:

1. D.Vishnu. Applicants.
2. Ch. Ashok Kumar.

And

1. Union of India represented by the Secretary, Ministry of Defence, New Delhi - 1.
2. Scientific Adviser to Minister of Defence and Director General, Defence Research & Development Organisation (DRDO) DHO P.O. New Delhi -1.
3. Director Explosives Research & Development Laboratory (ERDL) Pashan, Pune 411081.
4. Officer in charge ERDL Cell, Hyderabad - 500 258. .. Respondents.

Counsel for the applicants: Sri T.V.V.S,Murthy

Counsel for the respondents: Sri N.R.Devaraj.

CORAM:

HON'BLE SRI R. RANGARAJAN, Member (A)

Hon'ble Sri B.S. Jai Parameshwar, Member (J)

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O.A.No. 990/94.

Date of decision: 22-8-1997.

(By Hon'ble SRI R.Rangarajan, Member (A)).

Heard Sri T.V.V.S.Murthy for the applicant
and Sri N.R.Devaraj for the respondents.

relief prayed for in this O.A., is as under:

"to direct the respondents to extend the benefit of pay scale of Rs.260 -400 to the ~~benefit~~ from 15-10-1984 with arrears of pay and seniority by extending the benefits of the judgment of this Bench in O.A.No.363/88 dated 23-6-1989 which has become final in the light of the dismissal of SLP against that judgment by the Apex Court and subsequent judgments of this Tribunal in O.A.Nos., 87/90, 146/90 and 208/90 dated 17-6-1991 inasmuch as the applicants are entitled to the said benefits and they cannot be discriminated in this regard under the provisions of Articles 14 and 16 of the Constitution.

The case was heard elaborately and both sides argued the case for quite some time. After hearing the case, the learned counsel for the applicants felt that it is preferable to press this O.A., only after the Hon'ble Apex Court disposed of the S.L.P. Nos. 8777 to 8786/97

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: 3 :

The learned counsel for the applicants further
 are
 submit, that ~~if~~ ^{alw} the S.L.Ps ~~is~~ disposed of, he will
 file a fresh O.A., for the same relief if so advised.
 In view of that he requests for permission ~~for~~ ^{to} with-
 draw ^{of} the O.A., subject to his request that he
 will file a fresh O.A., for the same relief after
 the disposal of SLP referred to above.

..... The Bench agrees with the request
 made by the learned counsel for the applicants.
 Hence the O.A., is disposed of as withdrawn,
 with liberty to the applicant to file a fresh O.A.,
 if so advised are
 for the same relief/after the SLPs ~~is~~ disposed of by
 the Apex Court, ~~as~~ No costs.

B.S.JAI PARAMESHWAR
 22.8. Member (T)

R.RANGARAJAN
 Member (A)

Date: 22-8-1997.

 Dictated in open Court.

ssss.

Amma 22-8-1997
 D.R.(J)

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Copy to:

1. The Secretary, Min. of Defence, New Delhi.
2. Scientific Adviser to Minister of Defence and Director General, Defence Research & Development Organisation, (DRDO), DHO PO, New Delhi.
3. Director Explosives Research and Development Laboratories, (ERDL), Pashan, Pune.
4. ~~One copy to Mr. T. V. V. S. Murthy, Advocate, CAT, Hyderabad.~~
5. One copy to Mr. T. V. V. S. Murthy, Advocate, CAT, Hyderabad.
6. One copy to Mr. N. R. Devraj, Sr. CGSC, CAT, Hyderabad.
7. One copy to D.R(A), CAT, Hyderabad.
8. One duplicate copy,

YLKR

29/97 ⑧

TYPED BY
COMPILED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RAJAGOPALAN : M. (J.)

THE HON'BLE SHRI B.S.J. I PARAMESHWARI :
(M) (J.)

Dated: 22/8/97

ORDER/JUDGEMENT

M.C./R.A/C.A.NO.

in

C.A.NO. 990/94

Admitted and Interim Directions
Issued.

Allotted

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

